

Notification of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

Under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967, a copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 6313 (E), dated the 26th December, 2018, adding the Khalistan Liberation Force and all its manifestations at serial No. 40 in the First Schedule to the Unlawful Activities (Prevention) Act, 1967. [Placed in Library. See No. L.T.11061/16/19]

I. Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, on behalf of Shri Kiren Rijiju, I lay on the Table—

A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under article 309 of the Constitution of India:—

- (1) G.S.R. 376, dated the December 2 - December 8, 2018 (Weekly Gazette), publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Fire and Rescue Operator (Group 'C' post) Recruitment Rules, 2018.
- (2) G.S.R. 377, dated the December 2 - December 8, 2018 (Weekly Gazette), publishing the National Fire Service College, Nagpur, Stenographer Grade-II (Group 'C' post) Recruitment Rules, 2018.
- (3) G.S.R. 378, dated the December 2 - December 8, 2018 (Weekly Gazette), publishing the National Fire Service College, Nagpur, Leading Fireman (Group 'C' post) Recruitment Rules, 2018.
- (4) G.S.R. 379, dated the December 2 - December 8, 2018 (Weekly Gazette), publishing the Ministry of Home Affairs, Directorate General of Fire Services, Civil Defence and Home Guards, Deputy Fire advisor Recruitment Rules, 2018.

[Placed in Library. See No. L.T.10929/16/19]

II. Report and Accounts (2017-18) of Airports Economic Regulatory Authority of India, New Delhi and related papers

SHRI VIJAY GOEL: Sir, on behalf of Shri Jayant Sinha, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Airports Economic Regulatory Authority of India (AERA), New Delhi, for the year 2017-18, and the Audit Report thereon, under sub-section (4) of Section 35 and sub-section (3) of Section 36 of the Airports Economic Regulatory Authority Act, 2008.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T.10804/16/19]

Report and Accounts (2016-17 and 2017-18) of NISD, New Delhi and related papers.

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.
- (ii) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute. [Placed in Library. *See* No. L.T.10931/16/19]
- (iii) (a) Annual Report of the Senior Citizens Welfare Fund, for the year 2016-17.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (iii) (a) above. [Placed in Library. *See* No. L.T.10930/16/19]

Report and Accounts (2017-18) of NPCC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—